

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.3000/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 17<sup>th</sup> day of December, 2004

Ex. NB. Sub Bharat Pal Bhati (Retd.),  
House No.FCA-79, Gali No.5,  
Unchagaon Road, Adarsh Nagar,  
Ballabghar, District Faridabad,  
Haryana  
Presently At B-55A, Sangam Vihar,  
New Delhi-110062

....Applicant

(By Advocate: Shri R.K. Garg)

Versus

1. Union of India,  
Through Secretary,  
Ministry of Defence,  
South Block, New Delhi
2. GOC-IN-C, HQR.,  
Western Command,  
Chandi Mandir,  
C/o 56 APO
3. The General Officer Commanding HQR.,  
Delhi Area, Delhi Cantt.,  
New Delhi – 10
4. Col. 'A', Mukhalaya Delhi Area,  
HQR., Delhi Area (SIGS)  
Delhi Cantt.,  
New Delhi-10

....Respondents

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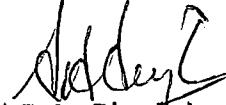
Order(Oral)

Justice V.S. Aggarwal, Chairman

Admittedly the appeal filed by the applicant against the order terminating his services is pending with the GOC-in-C. The sole prayer made is that a direction should be issued at least to decide the appeal at the earliest.

2. Keeping in view the totality of facts and when rights of the respondents are not likely to be affected, we deem it unnecessary to issue a notice to show cause.

3. It is directed that respondent no.2 would consider the appeal pending before him and pass an appropriate speaking order preferably within three months of the receipt of the certified copy of the present order and communicate it to the applicant. We make it clear that nothing said herein is any expression of opinion on the merits of the matter. O.A. is disposed of.

  
( S.A. Singh )  
Member(A)

  
( V.S. Aggarwal )  
Chairman

/ dkm /